

MR. SPEAKER: Shri Chandra Pal Shauani....  
Shri Ram Gopal Reddy.

### Setting up of Turnkey Projects

\*312. SHRI M. RAM GOPAL REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering to set up 200 turnkey projects in developing countries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) Does not arise.

SHRI M. RAM GOPAL REDDY: Why 'No', Sir? I want to know. Sir, ours is one of the ten industrialised countries and we have been giving a lot of assistance to several developing countries. I want to know whether any turnkey project has been taken up. If not, why not and whether any country has approached us for setting up turnkey projects.

I understand there are private firms which are doing turnkey projects. I want to know whether the Government has got any information or not.

SHRI CHARANJIT CHANANA: I appreciate the hon. Member has amended his question because the reply 'No, Sir.' was with reference to the number, statistical number he has mentioned, i.e. 200 turnkey projects. In fact there are series of turnkey projects which are in progress and which are under negotiations also. The hon. Member is correct that both the private sector and public sector are working on it. But I can mention the most important ones as the co-ordinated data is not there since individual Ministries are doing it and private people are also doing that.

There are projects where the private sector and public sector together are doing it. He would appreciate that the turnkey project is the total execution of a project and, if the hon. Member is interested to know the major Indian projects abroad, I can read them out or, if he wants, I can place them on the table of the House.

SHRI M. RAM GOPAL REDDY: Let him read it.

SHRI CHARANJIT CHANANA: All right. One is the construction project in Kuwait. The nature of the project is the township and a defence camp. The contract in terms of money is Rs. 230.00 crores and Rs. 18.00 crores. In Libya, the turnkey project relates to the construction of houses and dams.

SHRI M. RAM GOPAL REDDY: Let him submit a list.

SHRI CHARANJIT CHANANA: I shall do so.

SHRI NAWAL KISHORE SHARMA: Let him place it on the table of the House for the information of the Members.

SHRI CHARANJIT CHANANA: I will do that.

SHRI M. RAM GOPAL REDDY: I want to know how much of money is being invested and how much we are going to make out of that?

SHRI CHARANJIT CHANANA: As for the money involved in it, we will have to conduct a search of the turnkey projects both in the private sector as well as in the public sector.

As far as the investments are concerned, there is a column of the investment involved for each project. Project-wise it is given there. The hon. Member's second question relates to the profit earned. That would be only after the projects are executed and after the balance sheets are prepared.

**SHRI M. RAM GOPAL REDDY:**  
Let him give some indication.

**SHRI CHARANJIT CHANANA:** I can only assure the hon. Member that the turn-key or any other project is started and executed in the expectation of the profit.

**Industrial licences granted to Madhya Pradesh**

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\*313. **DR. VASANT KUMAR PANDIT:**  
**SHRI SUBHASH YADAV:**

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of industrial licences granted in Madhya Pradesh during the last three years and the industry to be set up under each licence;

(b) how many and which of the above are in private, joint and public sectors;

(c) the number of industries that have actually been set up against them;

(d) the reasons why other industries have not been set up till now; and

(e) the action taken by the Centre and State Governments to expedite their setting-up?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) to (e). A statement is placed on the Table of the House.

**Statement**

(a) 33 Industrial Licences were granted for setting up of industries in Madhya Pradesh State during the

years 1978 to 1980 under the Industries (Development & Regulation) Act, 1951. The industry-wise details of these are given in the Annexure:

(b):

Sector	No. of IL granted during 1978-80
Private Sector	29
State Industrial Dev. Corporations	3
Public Sector (Centre + State)	

(c) 7 Industrial Licences relating to the manufacture of Cottonseed Oil/Minor Seed Oils; Bare Copper/Aluminium Strips, Sections etc.; Power Cables including Railway Signalling Cables; Shoe Uppers; Power Capacitors; Amodiaquine Hydrochloride IP/BP/USP and Naphthelene Balls have been implemented.

(d) and (e). A letter of Intent has an initial validity period of 1 year while an Industrial Licence has a validity period of 2 years. Sometimes, holders of Letters of Intent or Industrial Licences do ask for extension of validity which request if supported by justification accepted as valid, is granted on a case-by-case on merits basis. Therefore, a reasonable period of time has usually to be allowed for setting up of the units.

However, it has been generally notified to all Ministries that they should review all Letters of Intent and Industrial Licences granted and if no valid reasons exist for grant of extension to weed them out by 31-3-81. Where, in specific cases, they recommend extensions, such extensions may be considered.